
Zainab Fatima @ Rubi And 2 Others Vs State Of U.P. And 4 Others

Habeas Corpus Writ Petition No. 223 Of 2023

Court: Allahabad High Court

Date of Decision: April 12, 2023

Acts Referred:

Constitution Of India, 1950 " Article 21, 22, 226#Code Of Criminal Procedure, 1973 " Section 46(4), 50, 50(1), 97, 98, 107, 112, 151, 167, 167(2), 209, 309#Indian Penal Code, 1860 " Section 34, 120B, 147, 148, 149, 302, 307, 506#Criminal Law (Amendment) Act, 2013 " Section 7

Hon'ble Judges: Vivek Kumar Birla, J; Surendra Singh-I, J

Bench: Division Bench

Advocate: Abhishek Kumar Mishra, Khan Saulat Hanif, Ravindra Sharma, Shadab Ali, Vijay Mishra

Final Decision: Dismissed

Judgement